

GOVERNMENT OF GUJARAT

LEGISLATIVE PARLIAMENTARY AFFAIRS DEPARTMENT

BOMBAY ACT NO. LXXVIII OF 1958

**THE JUDICIAL OFFICER
PROTECTION(EXTENSION TO
HYDERABAD AND SAURASHTRA AREA
OF BOMBAY STATE) ACT,1958.**

(As modified upto the 31st October, 2006)

**THE JUDICIAL OFFICERS’ PROTECTION (EXTENSION TO HYDERABAD
AND SAURASHTRA AREAS OF BOMBAY STATE) ACT, 1958.**

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BOMBAY ACT NO. LXXVIII OF 1958¹
[THE JUDICIAL OFFICERS PROTECTIONS (EXTENSIONS TO HYDERABAD AND SAURASHTRA AREAS OF BOMBAY STATE) ACT, 1958.]

[7th October , 1958]

An Act to extend the Judicial Officers’ Protection Act, 1850, to the Hyderabad and Saurashtra areas of the State of Bombay.

XVIII of 1850.

WHEREAS the Judicial Officers’ Protection Act, 1850, is in force in the whole of the State of Bombay except the territories which immediately before the 1st November 1956 were comprised in Part B States :

Hyd. IV of 1314. Fasli XVIII of 1850. Sau. Ord. XXV of 1948.

AND WHEREAS in the Hyderabad area of the State the Protection of Nazims and Servants Act is in force and in the Saurashtra area the Judicial Officers’ Protection Act, 1850 as adapted and applied by the State of Saurashtra (Application of Central and Bombay Acts) Ordinance, 1948 is in force ;

AND WHEREAS it is expedient that the Judicial Officers’ Protection Act, 1850 as in force in the rest of the State of Bombay be extended to and brought into force also in the Hyderabad and Saurashtra areas thereof ; and in consequence the corresponding laws aforesaid be repealed ;

It is hereby enacted in the Ninth Year of the Republic of India as follows :-

- XVIII of 1850.
- Hyd. IV of 1314. Fasli XVIII of 1850.Sau. Ord. XXV of 1948.
- Short title.
- Extension of Act XVIII of 1850 to Hyderabad and Saurashtra area of Bombay State.
- Repeal and saving.
- This Act may be called the Judicial Officers’ Protection (Extension to Hyderabad and Saurashtra areas of Bombay State) Act, 1958.
 - The Judicial Officers’ Protection Act, 1850 as in force in the rest of the State of Bombay is hereby extended to, and shall in virtue of such extension be in force in, the Hyderabad and Saurashtra areas of the Bombay State.
 - The Protection of Nazims and Servants Act, in its application to the Hyderabad area of the State of Bombay and the Judicial Officers’ Protection Act, 1850 as adapted and applied to the Saurashtra area of the State by the State of Saurashtra (Application of Central and Bombay Acts) Ordinance, 1948 are hereby repealed :

Provided that such repeal shall not affect,-

- the previous operation of the Acts so repealed ;
- any right, privilege, obligation or liability acquired, accrued or incurred under the Acts so repealed ;
- any investigation, legal proceeding or remedy in respect of any such right, privilege, obligation or liability,

and any such investigation, legal proceeding or remedy may be instituted, continued or enforced, as if this Act has not been passed.

- For Statement of Objects and Reasons see *Bombay Government Gazette*, 1958, Part V, pp. 404 and 405.